

**Contested commercial cases disposed during the month of January, 2022**

Sl. No.	Court	District	Case No.	YEAR	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relirf was sought and Pre-Institution Mediation did not take place(Yes/No)	Date of Decision	Days for disposal	Nature of disposal(Contested/Setteld)	Date of execution of decree	Number of date for execution of decree from date of decision	Act Section
1	Commercial Court at Alipore	South 24 Parganas, Purba Medinipur, Paschim Medinipur and Jhargram	Arbit. Case/26/2021	2021	M/s. NCC Limited (formerly known as Nagarjuna Construction Company Limited) Vs Executive Engineer, Kolkata Central Division - V	Pran Gopal Das	03-12-2021	Yes ** pre-institutaion mediation falls jurisdiction DLSA	10-01-2022	38	Contested	Na	Na	Arbitration and Conciliation Act, 9
2			Money Suit/8/2021	2021	Dilip Kumar Chatterjee Vs State of West Bengal through the Principal Secretary, Public Works Department.	Kamal Kumar Das	01-03-2021	Yes ** pre-institutaion mediation falls jurisdiction DLSA	17-01-2022	322	Contested	Na	Na	Code of Civil Procedure, 151
3			Arbit. Case/27/2021	2021	Biswajit Sarkar Vs DC Agro Project	Sanjukta Ray	09-12-2021	Yes ** pre-institutaion mediation falls jurisdiction DLSA	18-01-2022	40	Contested	Na	Na	Arbitration and Conciliation Act, 9
4			Misc Case/2/2021	2021	Vedant Fashions Pvt. Ltd. Vs Himalayan Plywood Pvt. Ltd.	Kironjit B. Majumder	20-04-2021	Yes ** pre-institutaion mediation falls jurisdiction DLSA	20-01-2022	275	Contested	Na	Na	Code of Civil Procedure, XXXIX,Rule 2A,151
5			Title Suit/5/2021	2021	Vedant Fashions Pvt. Ltd. Vs Himalayan Plywood Pvt. Ltd.	Kironjit B. Majumder	18-02-2021	Yes ** pre-institutaion mediation falls jurisdiction DLSA	20-01-2022	336	Contested	Na	Na	Trade Marks Act,134

